have all-India jurisdiction and the Branch located in the Union Territory of Delhi, the CBI has eighteen Branches in various States, of which the following thirteen Branches are located at State Capitals, namely, Ahmedabad, Bangalore, Bhubaneswar, Bombay, Calcutta, Hyderabad, Impha], Jaipur, Luckhow, Madras, Patna, Shillong and Simla (Sub-Branch).

The setting up of the CBI Branches at various places is based on administrative considerations.

Information as to the period since when the CBI Branches in the various State Capitals referred to above, are functioning, is being collected and will be laid on the Table of the House

(c) Only the Government of Karnataka, by its Notification dated the 3rd April, 1978, has withdrawn the consent given by it earlier under section 6 of the Delhi Special Police Establishment Act, 1946, which enabled the Special Police Establishment (CBI) to exercise its powers and jurisdiction in the State of Karnataka.

## Hike in the pric of Tata truck chassis

190. SHRI BHAGWAN DIN: SHRI BHISHMA NARAIN SINGH: SHRI YOGENDRA MAKWANA: SHRI VITHAL GADGIL:

Will the Minister of INDUSTRY be pleased to state:

- (a) the number of times the prices of Tata truck chassis has been increased from September, 1967 to March, 1978 and what are the reasons therefor;
- (b) whether Government are aware that these arbitrary increases have caused great resentment among truck transport companies; and
- (c) whether Government propose to invite the expert opinion of the Bureau of Costs of the Government of India in the matter in order to

redress the grievances of the Indian Federation of Transport Operators and others in regard to price hike of the Tata chassis?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) to (c) The requisite information is being collected and will be laid on the Table of the House as early as possible.

## Criteria to jssue permits to States under the National (Permit /scheme

191. SHRI YOGENDRA MAKWANA: SHRI VITHAL GADGIL: SHRI BHAGWAN DIN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the answer to Starred Question 228 given in the Rajya Sabha on the 2nd March, 1978 and state:

- (a) what is the number of National Permits so far granted to the trans port operators, State-wise;
- (b) whether there is any relation between the number of National Permits granted and the number of trucks registered in a State and the area of that State;
- (c) whether it is a fact that some State Governments have not shown due interest in the utilisation of such permits; and
- (d) whether there is a proposal under Government's consideration to grant more permits to States with larger number of trucks plying in them and with larger areas and showing more keenness to get such per mits?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) According to the information available with the Govt, of India, 6910 national permits have been granted so far against the ceiling of 8150 permits specified for

the various States etc. The details are as under: —

Name of the State/U.T.	No. of Na- tional permits granted
Andhra Pradesh	450
Assam	. 229
Bihar .	
Gujarat	450
Gujarar , , , , ,	450
Haryana	250
Himachal Pradesh	teritati Maria
Jammu and Kashmir	270
	300
Karnataka	374
Kerala	. 332
Madhya Pradesh	400
Maharashtra	450
Manipur	50
Meghalaya	42
Nagaland	50
Orissa	. 400
Punjab	. 400
Rajasthan	400
Tamil Nadu	394
Tripura	34
Uttar Pradesh	250
West Bengal	446
Arunachal Pradesh	
Chandigarh	. 50
Dadra nad Nagar Haveli .	. 5
	192
Goa, Duman and Diu	98
Mizoram	ni!
Pondicherry	43
- · · · · · · · · · · · · · · · · · · ·	6910

Note: Although a ceiling of 50 national permits has been specified for Sikkim, no permit has been granted in the State so far as the Motor Vehicles Act, 1939, has not yet been extended to it#

- (b) Yes, Sir. Thenumber of Na tional Permits specified for each State/Union Territory is based on the num ber of public carriers (trucks plying for hire) registered in that State/Union Territory. But there is no re lationship between the area of a State/Union Territory and the num ber of national permits specified for it.
- (c) This is not so, except in a few States and Union Territories in the Eastern region, where the utilisation of the national permits has not been up to the number specified for the State because of absence of demand for such permits in the respective States.
- (d) Yes, Sir. A proposal to in crease the number of national permits in respect of those States and Union Territories, which have a larger num ber of trucks and which have asked for additional permits is under con sideration. It is not proposed to link the number of national permits to be specified for a State to its area.

## Absorbing of retrenched (workers in various projects

## 192. SHRI BHISHMA NARAIN SINGH; SHRI YOGENDRA

MAKWANA: SHRI VITHAL GADGIL: SHRI BHAGWAN **DIN:** Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that the workers absorbed after the completion of Pong, Pandoh, Slapper and other projects have not been allowed the same service conditions nor granted continuity of service:
- (b) if so, what steps Government propose to take to grant them the same service conditions and continuity of service;